

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No. 7

MA No. 3399/2019, MA No. 3668/2019, IA No. 2518/2020& IA No.
1328/2021 in CP (IB) No. 4065/MB/2018

IA No. 3399/2019

Rohit Vora

(Resolution Professional of the Corporate Debtor)

....Applicant

V/s

Religare Finvest Limited

....Respondent

IA No. 3668/2019

Rohit Vora

(Resolution Professional of the Corporate Debtor)

....Applicant

V/s

Religare Finvest Limited

IA No. 2518/2020

Mr. Jagdish Pal

(Suspended Board of Directors of the
Corporate Debtor)

....Applicant

V/s

Rohit Vora

(Resolution Professional of the Corporate Debtor)

....Respondent

IA No. 1328/2021

India Resurgence ARC Private Limited

....Applicant

IN THE MATTER OF:

Dena Bank

.... Petitioner

V/s

Jogma Laminates Industry Pvt Ltd

.... Respondent

Order under Section 60(5) and Section 7 of the Insolvency and
Bankruptcy Code, 2016

Order delivered on 05.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN

HON'BLE. ACTG. PRESIDENT

NARENDRA KUMAR BHOLA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

(in I.A. No. 1328 of 2021): Ms. Prapti Kedia a/w. Ms. Meryl Quadros i/b. IndusLaw

(in IA No. 3399/2019 & IA No. 3668/2019): Mr. Durgaprasad Halwai, Advocate i/b Vijay Hinge.

(in IA No. 2518/2020): Mr. Harsh Kesharia, Advocate.

For the Respondent
(in I.A. No. 2518 of 2020): Mr. Durgaprasad Halwai, Advocate i/b Vijay Hinge.

ORDER

List this matter on 03.08.2021 for further consideration and hearing.

**SD/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT**

**SD/-
(NARENDRA KUMAR BHOLA)
MEMBER (TECHNICAL)**

05.07.2021
VEDANT